

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.163/99

dt.4-2-99

Between

K. Subba Rao

: Applicant

and

1. General Manager
Telecommunications
Vijayawada

2. Sub Divnl. Officer
Telecommunications
Challapally
Krishna District.

: Respondents

Counsel for the applicant

: V. Venkateswara Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

Coram

Hon. Mr. Justice D H Nasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Order

Oral order (per Hon. Mr. Justice D.H. Nasir, Vice Chairman)

Heard Mr. Prabhakar for Mr. V. Venkateswara Rao learned counsel for the Applicant and Mr. V. Rajeswara Rao learned counsel for the Respondents.

1. The Applicant is seeking a direction from this Tribunal to be issued to the Respondents to consider the Applicant's case for re-engagement as Casual Mazdoor on Daily-wages with immediate effect and regularise him in accordance with law as per Rules/Schemes with all consequential benefits.
2. The Applicant claims that he was engaged on Daily-wages as Casual Mazdoor according to the need in the department in the Unit of Respondent-2 till August, 1984. He was paid wages on ACG-17 for a period of 147 days and as a Master roll employee for a period of 525 days till August, 1984.
3. However, it appears that the Applicant's case for further re-engagement was not considered by the Respondents. For the redressal of the grievance, the learned counsel for the Applicant mentioned, that a number of oral representations were made to the Respondents but the Respondents did not pay any heed to the oral representations.
4. In our opinion therefore having regard to the Applicant's own version that he was last engaged in August, 1984, his relief for re-engagement with consequential benefits as stated in para-1 above is

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hopelessly time barred and we do not find any cause to grant the relief as claimed by the Applicant in this OA.

5. Hence, the OA is dismissed. No costs.


(H. Rajendra Prasad)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : 4 February 1999
Dictated in Open Court


D.H. Nasir

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